

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 13/(MAH)/2017
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)


SHRI V. NALLASENAPATHY
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.02.2017

NAME OF THE PARTIES:

Gujrat Borosil Ltd.
V/s.
M/s. Waaree Energies Ltd.

SECTION OF THE COMPANIES ACT: I & BP of the Companies Act 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
14	Smriti Gha	Advocate i/b Mulla & Mulla & E. B. C.	

ORDER

C.P. No. 13/I & BP/NCLT/MB/MAH/2017

At request of the parties, list this matter tomorrow. If the Petitioner fails to argue the matter tomorrow i.e. on **22.02.2017**, then this Petition will be dismissed for non-prosecution.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial).

Sd/-

V. NALLASENAPATHY
Member (Technical).